

**11**

**STANDING COMMITTEE ON LABOUR**

**(2020-21)**

**(SEVENTEENTH LOK SABHA)**

**MINISTRY OF TEXTILES**

**[Action taken by Government on the Observations/  
Recommendations of the Committee contained in their Second  
Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) of  
the Ministry of Textiles]**

**ELEVENTH REPORT**



**LOK SABHA SECRETARIAT**

**NEW DELHI**

**February, 2021/ Magha, 1942 (Saka)**

**ELEVENTH REPORT**

**STANDING COMMITTEE ON LABOUR**

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**(SEVENTEENTH LOK SABHA)**

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Recommendations of the Committee contained in their Second  
Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) of  
the Ministry of Textiles]**

***Presented to Lok Sabha on 03.02.2021***

***Laid in Rajya Sabha on 03.02.2021***



***LOK SABHA SECRETARIAT***

***NEW DELHI***

**February, 2021/ Magha, 1942 (Saka)**

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## **COMPOSITION OF THE STANDING COMMITTEE ON LABOUR**

**(2019-20)**

**Shri Bhartruhari Mahtab - Chairperson**

### **MEMBERS**

#### **LOK SABHA**

2. Shri Subhash Chandra Baheria
3. Shri John Barla
4. Shri Raju Bista
5. Shri Pallab Lochan Das
6. Shri Pasunoori Dayakar
7. Shri Feroze Varun Gandhi
8. Shri Satish Kumar Gautam
9. Shri B.N. Bache Gowda
10. Dr. Umesh G. Jadhav
11. Shri Dharmendra Kumar Kashyap
12. Dr. Virendra Kumar
13. Adv. Dean Kuriakose
14. Shri Sanjay Sadashivrao Mandlik
15. Shri K. Navaskani
16. Shri Khalilur Rahaman
17. Shri D. Ravikumar
18. Shri Nayab Singh Saini
19. Shri Ganesh Singh
20. Shri Bhola Singh
21. Shri K. Subbarayan

#### **RAJYA SABHA**

22. Shri Oscar Fernandes
23. Shri Elamaram Kareem
24. Dr. Raghunath Mohapatra
25. Dr. Banda Prakash
26. Shri Rajaram
27. Ms. Dola Sen
28. Shri M. Shanmugam
29. Shri Dushyant Gautam
30. Shri Vivek Thakur
31. Shri Neeraj Dangi

#### **SECRETARIAT**

1. Shri T.G. Chandrasekhar - Joint Secretary
2. Shri P.C. Choulda - Director
3. Shri D.R. Mohanty - Additional Director
4. Shri Devudu Babu Badireddi - Assistant Executive Officer

**COMPOSITION OF THE STANDING COMMITTEE ON LABOUR**  
**(2020-21)**

**Shri Bhartruhari Mahtab - Chairperson**

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## **INTRODUCTION**

I, the Chairperson, Standing Committee on Labour (2020-21) having been authorized by the Committee, present on their behalf this Eleventh Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Second Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Textiles.

2. The Second Report was presented to Lok Sabha and laid in Rajya Sabha on 29<sup>th</sup> November, 2019. The Ministry of Textiles furnished their replies on 23<sup>rd</sup> March, 2020 indicating Action Taken on the Observations/ Recommendations contained in the Second Report. The Committee (2019-20) considered and adopted the draft Report at their Sitting held on 29<sup>th</sup> July, 2020. However, the Report could not be presented to the House as the term of the Committee ended on 12<sup>th</sup> September, 2020, before the commencement of the Monsoon Session of Parliament, 2020 and the notification relating to re-constitution of the Committee for the year 2020-21 was issued on 29<sup>th</sup> September, 2020. The Committee (2020-21) considered and re-adopted the draft Report without any modification at their sitting held on 21<sup>st</sup> October, 2020.

3. An analysis of the action taken by the Government on the Observations/ Recommendations contained in the Second Report (Seventeenth Lok Sabha) is given at Appendix-II.

4. For ease of reference, Observations/ Recommendations of the Committee have been printed in thick type in the body of the Report.

**New Delhi;**  
**2<sup>nd</sup> February, 2021**  
***13 Magha, 1942 (Saka)***

**BHARTRUHARI MAHTAB**  
**CHAIRPERSON,**  
**STANDING COMMITTEE ON LABOUR**

**CHAPTER-I**  
**REPORT**

This Report deals with the action taken by the Government on the Observations/Recommendations of the Committee contained in their Second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20) of the Ministry of Textiles.

2. The Second Report was presented to Lok Sabha/laid in Rajya Sabha on 29th November, 2019. It contained 16 Observations/Recommendations. Replies of Government in respect of all the recommendations have been received and are categorized as under:-

(i)	Recommendations/Observations which have been accepted by the Government – <b>Rec. Para No. 1, 2, 3, 4, 6, 7, 8, 9, 11, 12, 13, 14 &amp; 15.</b>	<b>Total: 13</b> <b>Percentage: 81.25%</b>
(ii)	Recommendations/Observations which the Committee do not desire to pursue in view of the Government's reply – <b>Nil</b>	<b>Total: 00</b> <b>Percentage: 00</b>
(iii)	Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration – <b>Rec. No. 5 &amp; 10</b>	<b>Total: 02</b> <b>Percentage: 12.50%</b>
(iv)	Recommendations/Observations in respect of which replies of the Government are interim in nature – <b>Rec. No. 16</b>	<b>Total: 01</b> <b>Percentage (6.25%)</b>

**3. The Committee desire that Action Taken notes in respect of Observation/Recommendations contained in Chapter I and Final Action**

**Taken Replies in respect of the Recommendations contained in Chapter V of this Report for which interim reply has been given by the Government, may be furnished to them at the earliest.**

**I. POWERTEX**

**(Recommendation Para No.5)**

4. In their Second Report, the Committee had observed that during 2018-19 the allocation for PowerTex scheme was Rs.80.90 crore which was reduced to Rs. 77.15 crore at the RE stage and there had been a shortfall of Rs.3.75 crore in actual utilisation. The reasons for shortfall were stated to be due to non-receipt of viable projects from implementing agencies, no new project being sanctioned for the common facility centre, inability to take up new schemes viz.PM credit scheme, solar energy scheme, and short falls in physical targets of schemes like In-situ Upgradation of Plain Powerloom, Group Insurance Scheme, Powerloom cluster to be covered, corpus yarn Bank scheme etc. As release of funds under the Schemes was based on the progress of the project/construction etc. at the cluster level, the Committee opined that it was imperative on the part of the Ministry to focus on all the clusters across the Country and also monitor all the sub-schemes under PowerTex so as to ensure maximum achievement of targets including upgradation of plain Powerlooms.

5. In their Action Taken Note furnished, the Ministry of Textiles have stated as follows:-

“The shortfalls in physical targets and achievements during 2018-19 are as under:-

**(a) In-situ upgradation of Plain Powerloom:** As per the revised combined Standing Finance Committee’s (SFC) Note approved for Powerloom & Knitting Knitwear sector, the achievement of 2017-18 is shown as target. On account of complaints regarding alleged fraud and

forgery in respect of some of the beneficiaries and subsequent investigation referred to Central Bureau of Investigation (CBI), Mumbai, the implementation of scheme has got affected during the current financial year. However, the financial targets have been achieved in general allocation during the year 2018-19.

**(b) Group Insurance Scheme (GIS)(under PowerTex):** As per SFC, the annual target for 2018-19 is to enroll 2,55,000 Powerloom Workers. For B.E.2018-19, Rs.5.28 crore was requested at the time of Revised Estimate 2017-18/Budget Estimate 2018-19 but no fund was allocated under GIS in Detailed Demand for Grant 2018-19. 90325 persons were enrolled upto September, 2018. The beneficiary contribution was remitted to the LIC of India and the Government of India (GoI) share of contribution was pending for want of budget allocation. The liability towards GoI share of contribution payable against the enrollment made upto September, 2018 was Rs.2.40 crore. In such a scenario, it was not possible for LIC of India to process the claim and disburse the eligible benefits to the claimants. The budget of Rs.5.28 crore for 2018-19 under GIS was allocated in February 2019. Accordingly, O/o the Textile Commissioner, Mumbai was authorized to utilize this amount for payment to LIC of India and enrollments of Powerloom Workers. The amount has been fully utilized.

**(c) Common Facility Centre:** As per the revised Standing Finance Committee's Note no new projects are to be sanctioned during 2018-19 and 2019-20. The payments are released to the old projects sanctioned in previous years based on the progress as certified by the Local Level Monitoring Committee (LLMC).

In view of above and the observation now made by the Standing Committee on Labour, it is imperative to focus on all the clusters across the Country and also monitor all the sub-schemes under PowerTex so as to ensure maximum achievement of targets including upgradation of Plain Powerlooms.”

**6. The Committee note that the implementation of In-situ upgradation of Plain Powerloom Scheme has got affected during 2019-20 on account of complaints regarding alleged fraud and forgery in respect of some of the beneficiaries and subsequent investigation referred to the CBI. In view of the fact that the Scheme is meant to upgrade the plain powerloom sector**

**which would assure increased productivity and higher returns, the Committee impress upon the Ministry to leverage their in house monitoring and vigilance mechanism so as to ensure that in future the honest beneficiaries do not suffer because of alleged fraud and financial embezzlement committed by some unscrupulous elements, impeding the implementation of the Scheme as per plannings.**

**7. The Committee are deeply concerned to note that the inexplicable delay in the budgetary allocation for the Group Insurance Scheme (GIS), under Powertex, has seriously affected the enrolment of powerloom workers, as projected by the Standing Finance Committee (SFC). What is more worrisome is the fact that because of such delay, the Government of India's share of contribution got held up for which it was not possible for the LIC to process the claim and disburse the eligible benefits to the claimants, though the beneficiary contribution was remitted to LIC well in time. The Committee exhort the Ministry to take up the matter at the appropriate level for obtaining the projected allocation in time so that such unwarranted situation does not recur and the process of disbursement of the genuine claims of the eligible beneficiaries is facilitated smoothly. The Committee would also like to reiterate that the Ministry should focus on all the clusters across the Country and also effectively monitor all the sub-schemes under Powertex so as to ensure optimal achievement of targets including upgradation of Plain Powerloom.**

## **II. AMENDED TECHNOLOGY UPGRADATION FUND SCHEME (A-TUFS)**

### **(Recommendation Para No.10)**

8. In their earlier Report, the Committee had noted that the BE 2018-19 for the ATUF Scheme was Rs.2,000 crore which was reduced at RE stage to Rs.622.63 crore. The BE for 2019-20 was Rs.700 crore based on the actual expenditure incurred during 2016-17. The Committee had informed that under-utilisation of funds during 2018-19 was mainly due to large number of claims getting rejected or objected on account of deficiencies in documents submitted by units. In order to address the challenges, the Ministry were reportedly taking a number of measures which inter-alia included delegation of powers to Textile Commissioner to approve all Joint Inspection Team (JIT) reports and to release payments upto Rs.5 crore and regional officers to approve JIT Reports upto Rs.10 lakhs, Geo Tagging, digital signature and financial vetting of claims; etc. While taking note of the measures initiated by the Ministry, the Committee had impressed upon the Ministry to clear all the liabilities of the previous versions of the ATUFS and come up with an effective action plan by encouraging the implementing agencies/banks as well as make them aware of all the required processes to get claims in time, for better implementation of the ATUF Schemes. The Committee had also recommended that the Ministry should seek additional funds from the Ministry of Finance by taking up the matter at the highest level so as to accelerate modernisation and development of the textile sector.

9. The Ministry of Textiles, in their Action Taken Note furnished to the Committee, have stated as under:-

“(a) As regards the Committee’s suggestions to clear the liabilities of the previous versions of the TUFS, it is clarified that settlement of the claim requires the respective banks to submit the claims along with requisite documents in the online portal which is examined and returned for rectification in case of deficiencies in information /documents, wherever necessary. Upon submission of

requisite information/documents by the banks, the physical joint inspection of machinery are carried out to ensure procurement of benchmarked machinery by the industry as well as to compute the eligible subsidy. The eligible subsidy is released after carrying out verification of the joint inspection report. Hence, committed liability will be cleared as per the scheme guidelines after following the due process of JIT and verification of claims. The Textile Commissioner will be directed to make the banks aware of the deficiencies noticed in the claims submitted by them.

(b) With regard to Committee's recommendation for seeking additional fund from Ministry of Finance, it is clarified that BE 2019-20 in respect of ATUFS was Rs. 700 crore which has been reduced to Rs. 494.37 crore. However, Ministry of Finance has imposed ceiling of expenditure during last quarter and last month of financial year. So far Textile Commissioner approved claims for Rs. 358.95 crore of which about Rs. 270 crore has been booked. In order to effect further release, a proposal has been taken up with D/o Expenditure seeking relaxation in ceiling in expenditure during last quarter and last month of financial year."

**10. The Committee are dissatisfied with the reply of the Ministry because instead of stating the outcome of the measures already initiated for clearing all the liabilities of the previous versions of ATUF Schemes, they have explained the procedure for the purpose. The Committee, therefore, urge the Ministry to intensify the measures to iron out whatever procedural bottlenecks are encountered so as to make sure that all the liabilities of the previous version of the ATUF Scheme are cleared expeditiously and an effective action plan is put in place for better implementation of the Amended Scheme.**

**11. The Committee are well aware that the Ministry of Finance have very judiciously imposed ceiling of expenditure during the last quarter and last month of a Financial Year by all the Ministries/Departments.**

**This has been done with a view to ensuring that the expenditure on the part of the Ministries/Departments are evenly spread throughout the Financial Year and they do not rush through it at the fag end of the year for justifying utilisation of Budgetary allocations. In other words, had the Ministry of Textiles scrupulously adhered to the Finance Ministry's instructions, there would have been no need to seek relaxation from the Department of Expenditure, as has been done in the instant case. The Committee, therefore, call upon the Ministry to ensure in future that the expenditure in every quarter of a Financial Year is evenly spread so that important Schemes like ATUF are effectively implemented and the intended modernisation is carried out seamlessly.**

#### **IV. SAMARTH - INTEGRATED SKILL DEVELOPMENT SCHEME (ISDS)**

##### **(Recommendation Para No. 11)**

12. In their Second Report, the Committee had noted that on the basis of learning from ISDS, the Ministry introduced a new scheme viz. Capacity Building in Textiles Sector (SCBTS) which is also known as SAMARTH with an outlay of Rs. 1,300 crore for the period from 2017-18 to 2019-20 to train/provide skill training to 10 lakh youth. Explaining the reasons for shortfall in expenditure under SAMARTH during 2018-19, the Ministry had submitted that it was due to non-payment of various bills, technical snag in PFMS and a transition period of the Scheme from previous version to current one i.e. from Integrated Skill Development Scheme (ISDS) to Samarth. As regards BE 2019-20 of Rs. 100 crore, the Committee had observed that Rs. 15.25 crore has been utilised as on September, 2019 and liabilities of Rs. 9 crore were under process of release. The Committee further noted that the Ministry had been endeavouring to implement the scheme efficiently by taking numerous steps like 100% physical verification of training centers before allocation of training target; Aadhar Enabled Biometric Attendance System; 70% mandatory placement to be retained for 3 months, post-placement tracking for one year; mobile app for different stakeholders for ease of monitoring and implementation etc. The Committee had called upon the

Ministry to exhibit better utilisation of funds so that they stood a good chance of getting the requisite additional allocation from the Ministry of Finance. The Committee had further recommended that the Ministry of Textiles in collaboration with the MSDE should devise a mechanism of skill programmes for the youth, especially based on regional and sectoral demands and with special attention towards rural areas and NE Region, so that the skilled/ trained persons would be assured of appropriate placement. “

13. In their Action Taken Notes furnished to the Committee, the Ministry have submitted as follows:

“Samarth-Scheme for Capacity Building in Textiles Sector has been aligned with the overall framework for skill development adopted by the Government of India through the Ministry of Skill Development & Entrepreneurship (MSDE). All the training courses of Samarth have been aligned with the National Skill Qualification Framework (NSQF). Women, Scheduled castes/Scheduled tribes, North Eastern region, and Divyang Jan are given due priority in all these training programmes. Further, the representative from MSDE and three Sector Skill Councils (SSCs) of Textiles sectors are members of the Empowered Committee chaired by Secretary (Textiles) which is mandated with monitoring & implementation of the scheme. The Ministry has allocated training target of 3.66 lakh to State Government agencies including North East states to undertake training in all the areas of the States.

As of now the regional and sectoral participation stands at

(a) Participation of State Government:- State Government have signed Memorandum of Understanding (MoU) with Ministry of Textiles for partnering to train 3.66 lakh of persons in the respective states. The details are as under :-

<b>S. No.</b>	<b>Name of Applicant Agency</b>	<b>State</b>	<b>Tentative Target Allocated</b>
1	Arunachal Pradesh Handloom & Handicrafts Society Lt.	Arunachal Pradesh	1,050
2	Jammu & Kashmir Entrepreneurship Development Institute	Jammu & Kashmir	600
3	Indian Institute of Handloom Technology, Kannur	Kerala	1,975
4	Handloom & Handicrafts Wing, Directorate of Commerce & Industries	Mizoram	6940
5	Handloom & Textiles	Tamil Nadu	1,400
6	Telangana State Textile Complex Cooperative Society	Telangana	1,440

7	U P Industrial Cooperative Association Ltd	Uttar Pradesh	20,160
8	Khadi Village Industries Board (UPKVIB)	Uttar Pradesh	48,000
9	Institute of Entrepreneurship Development, Kanpur	Uttar Pradesh	30,840
10	Uttarakhand Skill Development Society, Dehradun	Uttarakhand	25,000
11	Director of Handlooms & Textiles- Andhra Pradesh	Andhra Pradesh	12,000
12	Assam Skill Development Mission	Assam	17,065
13	Handloom Textiles & Sericulture Department	Assam	50,000
14	Madhya Pradesh LaghuUdyog Nigam	Madhya Pradesh	13050
15	Directorate of Skill Development	Tripura	3,540
16	Karnataka State Textile Infrastructure Development Corporation Limited	Karnataka	52,580
17	Institute of Entrepreneurship Development Odisha	Odisha	3,150
18	Department of Textiles, Commerce & Industry, Directorate of Handlooms & Textiles, Government of Manipur	Manipur	25000
19	Directorate of Industries & Commerce	Haryana	42,480
20	Directorate of Sericulture & Weaving	Meghalaya	7,200
21	Directorate of Handloom, Sericulture & handicraft	Jharkhand	3,200
<b>Total</b>			<b>3,66,670</b>

(b) Sectoral participation: In addition to participation of the state Government, the subordinate/attached offices of the Ministry of Textiles are carrying out skill development training in various traditional sectors. The targets allocated to these organizations are:-

<b>Sector</b>	<b>Institution of Ministry of Textiles</b>	<b>Target Allocated (in persons)</b>
Handloom	Development Commissioner (Handlooms)	17,000
Handicraft	Development Commissioner (Handicrafts)	14,660
Silk	Central Silk Board	10,000
Jute	National Jute Board	1,360
<b>Total</b>		<b>43,020</b>

**14. The Committee appreciate that pursuant to their recommendation, the Samarth-Scheme for Capacity Building in Textiles Sector has been aligned with the overall framework for skill development through the**

**Ministry of Skill Development & Entrepreneurship. It is more encouraging that all the training courses of Samarth have been aligned with NSQF, in which women, SCs/STs, North-Eastern Region and Divyang Jan are given priority. Moreover, the Ministry have allocated training target of 366 lakh persons to various State Government agencies including North Eastern States and the attached/subordinate offices of the Ministry of Textiles have been given the responsibility of carrying out training programmes to 43,020 persons in various traditional sectors. While taking note of the Ministry's efforts to impart integrated skill development training in collaboration with the Ministry of Skill Development & Entrepreneurship as well as the State Governments, the Committee desire that the coordination and monitoring mechanism be strengthened so as to ensure that the endeavour is drawn to its logical conclusion and the targetted persons are actually imparted training to enhance their skill in various sectors. The Committee also emphasize that periodical review of such training programmes be undertaken so that they are moulded/modified according to the need of the diversified market demand which would immensely further the cause of the trained persons in the textile sector. It is equally imperative on the part of the Ministry to focus on optimal fund utilisation allocated for skill development training programmes so that the intent is well served.**

## **V. EXPORT PROMOTION OF TEXTILES AND APPARELS**

### **(Recommendation Para No. 15)**

15. In their original recommendation, the Committee had observed that export of textile and clothing products including handicraft from India had slightly increased to US \$40.4 billion during the year 2018-19 from US \$39.2 billion during 2017-18. However, the share of Textiles and Apparels (T&A) in overall export basket of India was reduced by 1% during 2018-19 in comparison to 2017-18. The Committee had been informed that in order to increase competitiveness of T&A industry, the Government were taking several measures like approval of schemes like RoSCTL, enhancement in the rates under Merchandise Exports from India Scheme (MEIS) and Market Access Initiative (MAI), etc. Expressing deep concern at the decrease in export of T&A products to EU, UAE, Turkey, Saudi Arabia and increase in imports from Bangladesh, Vietnam, Indonesia, etc. which included ready-made garments and handloom products which implied that the efforts made by the Ministry to increase exports and contain imports of T&A products had not brought the desired result, the Committee had impressed upon the Ministry to intensify the measures already initiated besides resorting to other innovative measures so as to ensure a sizeable growth in the export of Indian T& A products.

16. In their Action taken note, the Ministry have stated as follows:

"Noted for compliance. Ministry would like to highlight certain measures already initiated to promote growth in exports of textile and apparel. These initiatives are as follows:

(a) Recommendations made to Inter-Ministerial Committee (IMC) chaired by CEO, NITI Aayog for correction in inversion in duty structure in Man Made Fiber (MMF) textile value chain.

(b) Creation of mega textile zones is under examination for achieving scale and efficiency.

(c) India Bangladesh Textile Industry Forum (IBTIF) was operationalized on 27.06.2019 to position India as a reliable supplier of fabric and intermediates. The first meeting of IBTIF led by Secretary (Textiles) from Indian side was held in Dhaka, Bangladesh on 4-5 February, 2020.

(d) A special one-time additional ad-hoc incentive of upto 1% of FoB value will be provided for exports of apparel and made-ups to offset the difference between RoSCTL and RoSL + MEIS@4% from 7.3.2019 to 31.12.2019."

**17. Though the Ministry are reportedly taking a number of measures, the trend in decreasing exports and increasing imports of Textile and Apparel (T&A) products has consistently remained a matter of deep concern for the Committee. Needless to say, the Ministry need to leverage their efforts and step up the initiatives, in consonance with the Government's recent thrust on 'Atmanirbhar' (Self-dependant), to enhance the quality of Textile and Apparel products so that more and more such products are exported and dependence on imports is gradually minimised.**

**New Delhi;  
2<sup>nd</sup> February, 2021  
13 Magha, 1942 (Saka)**

**BHARTRUHARI MAHTAB  
CHAIRPERSON,  
STANDING COMMITTEE ON LABOUR**

**STANDING COMMITTEE ON LABOUR**

**(2020-21)**

**Minutes of the Second Sitting of the Committee**

The Committee sat on Wednesday, the 21<sup>st</sup> October, 2020 from 1100 hrs. to 1311 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Bhartruhari Mahtab - CHAIRPERSON**

**MEMBERS**

**LOK SABHA**

2. Shri Subhash Chandra Baheria
3. Shri Satish Kumar Gautam
4. Dr. Umesh G. Jadhav
5. Dr. Virendra Kumar
6. Adv. Dean Kuriakose
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**SECRETARIAT**

1. Shri T.G. Chandrasekhar - Joint Secretary
2. Shri P.C. Choulda - Director
3. Shri D.R. Mohanty - Additional Director
4. Ms. Miranda Ingudam - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members to the Sitting of the Committee, convened to re-consider and re-adopt the following Action Taken Reports:

(i) XX XX XX XX;

(ii) Action Taken on Second Report on Demands for Grants (2019-20) of the Ministry of Textiles; and

(iii) XX XX XX XX

3. Giving an overview of the important Observations/ Recommendations contained in the draft Action Taken Reports, the Chairperson observed that the above mentioned Reports were earlier adopted at the Sitting held on 29.07.2020 by the predecessor Committee (2019-20). However, the Reports could not be presented to the House as the term of the Committee ended before the commencement of Monsoon Session 2020. The Committee then took up the draft ATRs for consideration one by one and re-adopted them without any modifications.

4. The Committee, then, authorised the Chairperson to finalise the Reports and present them to the House in the upcoming session.

5. XX XX XX XX.

(The witnesses then withdrew)

[A copy of the audio-recorded verbatim proceedings was kept on record]

**The Committee then adjourned.**

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XX Does not pertain to this Report.

(Vide Para No. 3 of the Introduction)

**ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON OBSERVATIONS/  
RECOMMENDATIONS CONTAINED IN SECOND REPORT OF THE STANDING  
COMMITTEE ON LABOUR (SEVENTEENTH LOK SABHA)**

	<b>Total</b>	<b>Percentage</b>
<b>I.</b> Total number of Recommendations	<b>16</b>	
<b>II.</b> Recommendations/Observations which have been accepted by Government <b>(Rec. Sl. Nos. 1,2,3,4,6, 7,8, 9,11,12,13, 14 and 15)</b>	<b>13</b>	<b>81.25%</b>
<b>III.</b> Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies- <b>NIL</b>	<b>00</b>	<b>00%</b>
<b>IV</b> Recommendations/Observations in respect of which Government's replies have not been accepted by the Committee and which requires reiteration – <b>(Rec. Sl. No. 5 and 10)</b>	<b>02</b>	<b>12.50%</b>
<b>V</b> Recommendations/Observations in respect of which final replies of Government are of interim in nature- <b>(Rec. Sl.No.16)</b>	<b>01</b>	<b>6.25</b>
		<b>100%</b>